GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2073

TO BE ANSWERED ON THE 31ST JULY, 2018 /SHRAVANA 9, 1940 (SAKA)

LEGISLATION AGAINST TORTURE

2073. DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has informed the Supreme Court that it will consider the recommendations of the 273rd Report of the Law Commission of India to enact a standalone legislation prohibiting torture;
- (b) if so, the steps taken by the Government to implement these recommendations; and
- (c) the timeline being outlined by the Government for the introduction of a Bill prohibiting torture?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): The Hon'ble Supreme Court has been informed that the Law Commission has made certain recommendations in its 273rd Report on "Implementation of United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment". As criminal law is in the Concurrent List, the 273rd Report of the Law Commission along with the draft "The Prevention of Torture Bill, 2017" has been circulated to the State Governments/UTs for their views. No timeline can be fixed for implementation of the said Report.
